

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 24th APRIL, 2024, 10:30 A.M.

CP No. 104/CTB/2020, IA (Companies Act) No. 19/CB/2022

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Ajay Kumar Nayak, ITO -Vs- ROC, Odisha & SRM Furniture Info Exports Ltd.
Under Section	252 (3)

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) :

For Respondent (s) Mr. Ujwal Kumar, Company Prosecutor. (For ROC)

ORDER**IA (Companies Act) No. 19/CB/2022:**

There is no representation for the Petitioner. Ld. Company Prosecutor, Mr. Ujwal Kumar, appearing for ROC. This application is filed to amend the order passed in CP No. 104/CTB/2020. Since error crept in the petition itself, hence time is granted to file amendment application to amend the petition and to dispose of this application subsequently. Already sufficient time is granted, however, as further chance time is granted to file application to amend the petition in CP No. 104/CTB/2020. List the matter by 19.06.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)